

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 350 of 2018

IN THE MATTER OF:

Surinder Mehta & Ors.

....Appellants

Vs.

Prime Meiden Ltd. & Ors.

....Respondents

With

**Contempt Case (AT) No. 21 of 2018 in
Company Appeal (AT) No. 397-399 of 2017**

IN THE MATTER OF:

Meidensha Corporation

....Applicant/2nd Respondent

Vs.

Surinder Mehta & Anr.

....Contemnors

With

**Contempt Case (AT) No. 02 of 2019 in
Company Appeal (AT) No. 397-399 of 2017**

IN THE MATTER OF:

Surinder Mehta & Ors.

....Petitioners

Vs.

Prime Meiden Ltd. & Ors.

....Contemnors/Respondents

Present:

**For Appellants: Mr. Ramanjit Singh and Mr. Sagar Chawla,
Advocates**

**For Respondents: Mr. Ramji Srinivasan, Sr. Advocate with Mr.
Abhijeet Sinha, Mr. Inder Raj Gill, Ms. Anuradha
Sharma, Mr. Avichal Prasad, Mr. Lakshya Khanna
and Mr. R. P. Singh, Advocates.**

*Company Appeal (AT) No. 350 of 2018, Contempt Case (AT) No. 21 of 2018 and
Contempt Case (AT) No. 02 of 2019 in Company Appeal (AT) No. 397-399 of 2017.*

ORDER

04.02.2020: Learned counsel for the Respondent submits that issue involved is covered by decision of this Appellate Tribunal in “Thota Gurunath Reddy & Ors. Vs. Continental Hospitals (P) Ltd.& Ors.” in Company Appeal (AT) (Insolvency) No. 160 of 2017, disposed of on 18th July, 2018.

Learned counsel for the Appellant will address as to why the appeal be not disposed of in terms of said decision.

In the meantime, the Contemnor – Respondent – Surinder Mehta, Rohan Mehta and Abhijeet may file affidavit by tomorrow and state whether any record of the company is laying with them.

Post the case ‘for orders’ on **6th February, 2020** on the top of the list.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

am/gc

Company Appeal (AT) No. 350 of 2018, Contempt Case (AT) No. 21 of 2018 and Contempt Case (AT) No. 02 of 2019 in Company Appeal (AT) No. 397-399 of 2017.